GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION **RAJYA SABHA**

UNSTARRED QUESTION NO: 32 (TO BE ANSWERED ON THE 1st December 2025)

FAILURE OF AIR TRAFFIC CONTROL SYSTEM AT DELHI AIRPORT

32. DR. V. SIVADASAN

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government is aware of the major air traffic control system failure at Delhi airport between 6th and 8th November, 2025, causing delays and cancellations of numerous flights and affecting passenger safety;
- (b) the steps taken to investigate the suspected GPS spoofing, resolve the technical malfunction, and upgrade aviation infrastructure to prevent recurrence;
- (c) the number of flights delayed and the number of passengers affected; and
- (d) the amount of compensation paid to passengers who suffered due to system failure?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

- (a): High latency in the processing and delivery of Air Traffic Service (ATS) messages to Air Traffic Management Automation System (ATMAS) and other stakeholders, was observed at Delhi International Airport on 06.11.2025 at 11:00 Hrs IST, which led to delay in the delivery of Aeronautical Fixed Telecommunication Network (AFTN) messages including Flight Plan (FPL), issuance of mandatory Flight Information Centre (FIC) number and Air Defence Clearances.
- (b): Investigation has been initiated by the central agencies with respect to the reported anomaly in Global Navigation Satellite System (GNSS) signals at Delhi Airport. To avert recurrence of such events, AAI has undertaken the replacement of the existing IP-based Automatic Message Switching System (AMSS) with the new Air Traffic Services Message Handling System (AMHS).
- (c) & (d): During 06th to 8th November, 2025, a total of 397 scheduled passenger departures faced delays at Delhi Airport. The Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements (CAR) Section-3, Series-M, Part-IV on "facilities to be provided by airlines due to denied boarding, cancellation of

flights and delays in flights" with a view to protect and compensate passengers adversely affected by flight delays and cancellations. The requisite compensation or facilities are extended by the concerned airlines to affected passengers in accordance with these regulations.
